Trade sanctions by the US on import restrictions of US poultry

2632. SHRI SANJAY RAUT:

SHRI ANIL DESAI:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the US is seeking trade sanctions against India after winning a dispute at the World Trade Organisation regarding Indian restrictions on imports of US poultry, meat, eggs and live pigs;
 - (b) if so, the strategy being adopted by India to counter their claims; and
- (c) what steps were taken by the Ministry in the last 12 months to substantiate the truth when the US won the dispute in June last year and when the WTO's Appellate Body ruled that India's restrictions were discriminatory and based on unsubstantiated fears over bird flu?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) to (c) In the WTO dispute DS430 (India- Measures Concerning the Importation of Certain Agricultural Products), the United States sought authorization from WTO Dispute Settlement Body (DSB) for trade sanctions against India for its non-compliance of Appellate Body/Panel ruling in this Dispute. After detailed consultation with experts as well as stakeholders, GOI had issued a revised notification, which India considers as its compliance with the Ruling. Based on this, India requested the US to withdraw its request or suspend the arbitration proceedings. US still feels that India's revised notification is short of the WTO ruling. Both India and the US are in contact with each other on this matter.

Salient features of new IPR policy

2633. SHRI PALVAI GOVARDHAN REDDY: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) the salient features of the recently released new Intellectual Property Rights (IPR) Policy;
 - (b) how the new Policy is different from the existing one;
- (c) how the new Policy resists giving leeway to international multinational pharma and other companies;
 - (d) how the policy helps in protecting the rights and traditions of India; and